

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(C) Nos. 10636-10637/2022
(Arising out of impugned final judgment and order dated 07-06-2022
in WA No. 227/2022 07-06-2022 in WA No. 229/2022 passed by the High
Court of Judicature at Madras)

PSA SICAL TERMINALS LIMITED

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.85048/2022-PERMISSION TO PLACE ON
RECORD SUBSEQUENT FACTS and IA No.85049/2022-PERMISSION TO FILE
LENGTHY LIST OF DATES and IA No.85086/2022-PERMISSION TO FILE
ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 17-06-2022 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MS. JUSTICE HIMA KOHLI
(VACATION BENCH)

For Petitioner(s) Dr. Abhishek Manu Singhvi, Sr. Adv.
Mr. Kavin Gulati, Sr. Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Varun Khanna, Adv.
Mr. Zerick Dastur, Adv.
Ms. Kridika Sachdeva, Adv.
Ms. Archana Uppuluri, Adv.
For M/S. Karanjawala & Co., AOR

For Respondent(s) Ms. Madhavi Divan, ASG
Mr. A. Mohan Raj, Adv.
Ms. Charulata Chaudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice.
2. Learned counsel appearing on behalf of the Respondent No.2 accepts notice.
3. Let the counter affidavit be filed.
4. In the meanwhile, *status quo*, as on date shall be maintained.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
BRANCH OFFICER